GOVERNMENT OF INDIA DEPARTMENT OF ATOMIC ENERGY LOK SABHA STARRED QUESTION NO – 52

ANSWERED ON 03/12/2025

AMENDMENTS TO THE CIVIL LIABILITY FOR NUCLEAR DAMAGE ACT, 2010 AND THE ATOMIC ENERGY ACT, 1962

*52. DR. SHASHI THAROOR

Will the PRIME MINISTER be pleased to state:-

- (a) whether the Government has proposed amendments to the Civil Liability for Nuclear Damage Act, 2010 and the Atomic Energy Act, 1962 to limit supplier liability including defining a cap on equipment suppliers' liability ahead of advancing nuclear cooperation with foreign entities such as in agreements with the United States and France and if so, the details thereof;
- (b) the timeline by which these amendments are likely to be placed before Parliament and implemented;
- (c) whether any assessment has been made of the manner in which such amendments would affect the accountability for nuclear safety and the rights of victims in case of a nuclear incident and if so, the details thereof;
- (d) the measures being considered to ensure that safety norms and regulatory oversight are strengthened even as liability provisions are relaxed; and
- (e) whether any compensation framework or insurance pool is being proposed or expanded to address potential damages under the revised liability structure and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

(a) to (e) A statement is laid on the Table of the House.

Government of India Department of Atomic Energy

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) IN RESPECT OF LOK SABHA STARRED QUESTION NO.52 FOR REPLY ON 03.12.2025 REGARDING AMENDMENTS TO THE CIVIL LIABILITY FOR NUCLEAR DAMAGE ACT 2010 AND THE ATOMIC ENERGY ACT, 1962 ASKED BY DR. SHASHI THAROOR.

(a)to(e) During Budget 2025 announcement, the Government has announced that active private sector participation will be facilitated by undertaking amendments to Civil Liability for Nuclear Damage (CLND) Act 2010 and the Atomic Energy Act 1962.

The draft Atomic Energy Bill 2025 is currently in advanced stage of processing and preparation with final comments and suggestions from various Ministries being progressively incorporated along with concomitant vetting by Ministry of Law and Justice for legal compliances. Policy directives of the Government with regard to specific aspects of the Bill are being suitably incorporated before being put up for approvals.

The exact modalities of the various aspects / concerns raised by The Hon'ble Member are being addressed in the amendments proposed and the position on these will be made clear once the draft gets vetted by the concerned ministries and is approved by the Government.
